

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 08/(MAH)/2017

CORAM:

Present:

SHRI M. K. SHRAWAT
MEMBER (J)

SHRI BHASKARA PANTULA MOHAN
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 24.11.2017

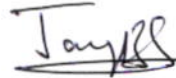
NAME OF THE PARTIES: Shri James Martin Pereira & Ors.


V/s.

M/s. Promas Engineers Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
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9]	Niruhama Kar H. P. Kar Jay Lathigara	} Advocates for Petition I/B Interjuris	
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Karl Tamboly Vaishali Shah Bijal Rathod	} Advocates for Respondents	
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ORDER

C.P. No. 8/241-242/NCLT/MB/MAH/2017

1. Ld. Representatives of both the sides are present.
2. In an Order of the Hon'ble NCLAT dated 11th April, 2017, it was directed that if the Company Petition is not decided by 15th May, 2017, an Interim Order passed on 3rd March, 2017 shall stand vacated. Since the Petition is not decided so far, therefore, under the circumstances, at the next date it is to be decided whether the Order of Hon'ble NCLAT still continues and due to which whether the stay now stood vacated or not?
3. This question is to be decided in the next hearing on **30th November, 2017 at 4.00 p.m.**


Bhaskara Pantula Mohan
Member (Judicial)


M.K. Shrawat
Member (Judicial)

Dated: 24.11.2017

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